

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No.56/GT/2012

Date: 26.9.2012

To,

The Sr. Manager (Commercial),
NTPC, Tamil Nadu Energy Company Ltd.
123 & 1233 A, "G" Block, Annanagar (East)
Chennai- 600102

Sir,

Subject: **Docket No. 56/GT/2012**: Petition for approval of tariff in respect of Vallur Thermal Power Project (3x500 MW) for the period from anticipated COD of Unit-1 to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **17.10.2012**:

- a) Current status of external and internal coal handling systems and their expected time of completion.
- b) Expected date of achieving date of commercial operation (COD) giving details of activities to be completed and their time line.
- c) Since, the anticipated COD of Unit-I is 31.8.2012 and the same has elapsed, it is to be furnished as to whether Unit-I has been declared under commercial operation. In case the COD is declared, the actual date to be mentioned. Consequent upon declaration of COD, revision of tariff claim, if any, may be undertaken.
- d) Copy of loan agreement.
- e) Editable soft copy of the IDC calculations (with links) giving date of draws and applicable interest rates over the period.
- f) Editable copy of the notional IDC calculations (with links).
- g) In case capital cost is claimed on actual basis, a year-wise statement of interest capitalization upto COD of respective units (as considered in the petition), to be furnished, indicating therein:
 - i) Total interest for the period;
 - ii) Total interest capitalized to gross block as on respective COD's;
 - iii) Total interest lying in CWIP as on respective COD's; and
 - iv) Total interest charged to revenue during the period.

- h) Basis for considering rate of interest corresponding to loan drawn for Phase-II at Annexure-I of Form-7.
- i) In case capital cost as on COD of Unit-I is claimed based on audited statements, then such audited financial statements and Form-9A & 9B with complete details (liabilities IDC, FERV etc.) as on COD of each units, to be furnished.
- j) Amount of un-discharged liabilities (asset-wise & party wise) included in the capital cost as on COD of respective units. Further, the details of discharges of such liabilities, if any, during subsequent period needs to be furnished.
- k) Changes in rate of interest, if any, with documentary evidence.
- l) Amount of initial spares included in the capital cost as on date of commercial operation of each unit, if any.
- m) The weighted average rate of depreciation, at Form-11 has been calculated, considering projected capital cost (inclusive of notional IDC) claimed as on date of commercial operation of each unit instead of calculating such rates considering gross block (or capital cost excluding notional IDC), to clarify.
- n) Reasons/justification for grouping the number of drawl of loans over the period as drawl 1 to 6 only in Form-13.
- o) Basis for considering different rates if interest for each drawls at Form-13, to be furnished.
- p) Documentary evidences supporting financing charges as shown at Form-14, to be furnished.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)